

Central Administrative Tribunal Principal Bench: New Delhi

OA No.79/94 MP-1579/94

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New Delhi this the 30th Day of May, 1994.

Sh. N.V. Krishnan, Vice-Chairman (A) Sh. C.J. Roy, Member (J)

K.L. Grover, S/o Sh. Uttam Chand, r/o Sector II/Block No.69, Flat No.I-A, Kali Bari Marg, DIZ Area, New Delhi-I.

... Applicant

(By Advocate Sh. S.S. Tewari)

Versus

- Lt. Governor of Delhi through Chief Secretary Govt. of National Capital Territory of Delhi, 5 Sham Nath Marg, Delhi.
- 2. Labour Commissioner, National Capital Territory of Delhi 15 Rajpur Road, Delhi.
- 3. Secretary,
 U.P.S.C.
 Dholpur House,
 Shahjahan Road,
 New Delhi.

...Respondents

(By Advocate Ms. Maninder Kaur for respondents 1-3)

ORDER (ORAL)

Mr. N.V. Krishnan:-

The applicant filed MA-1579/94 stating has that, during the pendency of the O.A., respondent No.4 has, unfortunately, expired. Нe, therefore, submits that he has no grievance as at present due to this circumstance and he seeks permission to withdraw the O.A. The prayer is not opposed. In the circumstance, the permission to withdraw the O.A. is granted on the above terms. The O.A. is dismissed, as withdrawn, with liberty to agitate the matter again in grievance arises.

(C.J. Roy)

Member(J)

(N.V. Krishnan) Vice-Chairman

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